

**GOVERNMENT OF INDIA
COMMERCE AND INDUSTRY
LOK SABHA**

UNSTARRED QUESTION NO:2011
ANSWERED ON:31.07.2015
Import Duty on Commercial Products
Roy Prof. Saugata

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- a) whether some State Governments have made requests to hike the import duty of certain commercial products;
- b) if so, the details thereof; and
- c) the reaction of the Government on their requests, State/UT-wise?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (INDEPENDENT CHARGE) (SMT. NIRMALA SITHARAMAN)

(a) & (b): Yes, Madam. Two representations have been received in the Ministry of Finance from State Governments of Karnataka and Andhra Pradesh to hike Import Duty on Raw Silk from 10% to 30% or at least to 15%.

(c): The proposal for reduction in basic Custom Duty on Raw Silk from 15% to 10% was received in Ministry of Finance from Ministry of Textiles. The same was examined and Duty on Raw Silk (not thrown) was reduced from 15% to 10%, vide Notification No. 28/2015-Customs, dated 30th April, 2015 (G.S.R. 338(E), dated 30.04.2015). Ministry of Textiles is the nodal Ministry for matters relating to Silk and Central Silk Board monitors price of cocoon and yarn, arrival of cocoon and silk yarn in important markets, quantity of yarn/ raw silk being imported and change in price/ quantity, etc. Besides, the sericulturists are assisted under the ongoing schemes of the Central and State Governments as per field requirements. The prices of silk are dependent on various factors such demand and supply and other market conditions.
